

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(9)

OA NO. 238/2004  
MA No.257/2004

This the 11th day of February, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Kanwar Pal, S/o Sh. Ram Phul,  
R/o H.No.A-361, Sanjay Colony,  
Okhala Phase-II, New Delhi-20.
2. Pawan Kumar Sahu, S/o Sh. Dineshwar Sahu.  
R/o H.No. D-374, West Vinod Nagar,  
Delhi-52.
3. Ram Niwas,  
s/o Sh. Rishi Raj,  
R/o V&P.O. Asaudha, Bhadur Garh,  
Jhajjar, Haryana.

(By Advocate: Sh. U.Srivastava)

Versus

Union of India through

1. The Secretary,  
Ministry of Statistics & Program Implementation,  
Sardar Patel Bhawan, Sansad Marg,  
New Delhi.
2. The Principle Accounts Officer,  
O/O Principle Account Office & Pay & Accounts Office,  
Ministry of Statistics,  
Sardar Patel Bhawan,  
Sansad Marg, New Delhi.
3. The Chief Controller of Accounts,  
Yojna Bhawan, Sansad Marg,  
New Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicants have filed an OA seeking a relief that the respondents be directed to consider the case of the applicants for extension of tenure till the works of casual labourer is existing. As regards this prayer is concerned, it is pointed out by the counsel for applicants itself that there is no question of extension of tenure so this relief cannot be granted. Alternate relief claimed by the applicant is that respondents be directed to consider the case of the applicants




for re-engagement as casual labourer subject to availability of work against juniors and outsiders.

2. Applicants also submits that they had already worked with the respondents w.e.f. 24.3.2003 to 16.1.2004 and it is also pleaded that respondents are now resorting to engage fresh casual labourers without giving any preference to the applicants who had already worked with them as casual labour.

3. Applicants have not made any representation. Counsel for applicant prays that respondents be directed to treat this OA as representation of the applicant and they may pass a reasoned and speaking order thereon.

4. OA is disposed of with the directions to the respondents to consider the OA as a representation and pass a reasoned and speaking order thereon keeping in view the judicial pronouncements on the subject.

  
( KULDIP SINGH )  
Member (J)

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